## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 38/(MAH)/2016 MA No. 44/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017

NAME OF THE PARTIES: Mrs. Vandana V Chalke V/s.

Mrs. Smita A Yeole

SECTION OF THE COMPANIES ACT: 241-242 r/w 244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1.) ADV. ARMAY WADHWA ADVOCATES
FOR
ADIV. NAVNEET WAZALWAR PETZYZOWER

ADV. M.S. BHARDWAT ] COUNSEL FOR PETITIONER

(2) Mr. Mustafa Dodor

alw Mr. Musimme alw Mr. Naushaad Engineer alw Mr. Spenta Havewala alw Mr. Aadit Sanjanwala

M/S FEDERAL & RASHMIKANT

## **ORDER**

## M.A. 44/2017 in C.P. No. 38/241,242,244/NCLT/MB/MAH/2016

On the Application moved by the Petitioner Counsel, for there being no objection from the Petitioner to this Bench giving directions for completion of pleadings, the Respondent side is directed to file reply within one week hereof, rejoinder if any, one week thereof.

Since time given in this application will not be completed before the date given for hearing main case, the hearing in the main petition is also rescheduled from 03.03.2017 to 14.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial).

Sd/-V. NALLASENAPATHY Member (Technical).